

ITEM NO.43

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2504/2023

(Arising out of impugned final judgment and order dated 09-02-2023  
in CRLA No. 121/2021 passed by the Gauhati High Court)

AKHIL GOGOI

Petitioner(s)

VERSUS

THE STATE (NATIONAL INVESTIGATION AGENCY) & ORS. Respondent(s)

(FOR ADMISSION and IA No.38683/2023-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES )

Date : 03-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Sahil Tagotra, AOR  
Mr. Santanu Borthakur, Adv.  
Mr. Ninad Laud, Adv.  
Mr. Ivo Dcosta, Adv.  
Ms. Rashika Narain, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General (NP)  
Mr. Aishwarya Bhati, A.S.G.  
Mr. Kanu Agarwal, Adv.  
Mr. Shuvodeep Roy, Adv.  
Mr. Chitrangda Rastravara, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Adjourned to 20.03.2023.

Interim order to continue.

(POOJA SHARMA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)